

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Cross Objection No. 91509 of 2015
In
Excise Appeal No. 85604 of 2015**

(Arising out of Order-in-Appeal No. CD/112/RGD/2014 dated 04.12.2014
passed by the Commissioner of Central Excise (Appeals), Mumbai)

Precision Metals

Atkargaon, Takai-Adoshi Road,
Tal. Khalapur, Khopoli, Raigad.

.... Appellant

Versus

**Commissioner of Central Excise and
Service Tax, Raigad**

4th Floor, Trifed Tower, Plot No.3,
Sector-17, Khandeshwar,
Navi Mumbai- 400 614.

.... Respondent

Appearance:

Ms Payal Nahar, Advocate for the Appellant

Shri C.S. Vinod, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/87448/2024

Date of Hearing: 09.12.2024

Date of Decision: 09.12.2024

Per: S.K. MOHANTY

Learned Advocate for the appellants prayed for withdrawing the
appeal. The application dated 09.12.2024 filed in this regard is placed on

record and is also perused by us. Prayer made by the appellants is considered, and accordingly, the appeal is dismissed as withdrawn.

2. Cross-objection stands disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM